NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 885 of 2020

IN THE MATTER OF:

Varrsana Ispat Limited - (in Liquidation through Mr. Anil Goel, Liquidator)

...Appellant

Versus

Varrsana Employee Welfare Association & Ors.Respondents

Present:

For Appellant:	Mr. Kumar Anurag Singh, Mr. Kanishk Khetan, Advocates with Mr. Anil Goel, Liquidator.
For Respondents:	Mr. Rishav Banerjee, Mr. Akshat Singh, Mr. Patita Paban Bishwal, Advocates for R-1.
	Mr. Aditya Gaggar and Mr. O P Gaggar, Advocate for R- 2.
	Ms. Aarti Singh, Mr. Basant Pal Singh and Mr. Aakashdeep Singh Roda, Advocates for R-5.
	Mr. Ramesh Chandra Prusti, Ms. Sukriti Dutta and Mr. Sanjib Das, Advocates for R-6.
	Mr. Shreyas Mehrotra, Advocate for R-7.
	Mr. Neeraj Gupta, Ms. Nattasha Garg, Mr. Shaunak Mitra, Advocates for R-8.
	Mr. R.P. Agrawal, Ms. Pragati Agrawal and Ms. Manisha Agrawal, Advocates for OMKARA Asset Reconstruction Company).

<u>ORDER</u> (Through Virtual Mode)

01.02.2021: In minutes of proceedings recorded on 12th January, 2021, we had directed filing of proper application/affidavit in regard to change of nomenclature of some of the Banks on account of merger, assignment of debt of Respondent No. 2 and 3 to 'Omkara Asset Reconstruction Company'. Same has not been done.

Cont'd...../

Let application/ affidavit in this regard be filed within 10 days. It shall be also permissible for the assignee - 'Omkara Asset Reconstruction Company' to seek substitution as regards Respondent No. 2 and 3 in consequence of such assignment.

Shri Kumar Anurag Singh, Advocate representing the Appellant submits that application filed by the Appellant seeking clarification of the impugned order from the Adjudicating Authority has been disposed off by the Adjudicating Authority.

Let the matter be posted 'for admission (after notice)' on 17th February, 2021.

[Justice Bansi Lal Bhat] Acting Chairperson

[Dr. Ashok Kumar Mishra] Member (Technical)

> [Dr. Alok Srivastava] Member (Technical)

am/gc

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